

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-2628(ND)/2019

**IA/5122/2023, IA/660/2024, IA/6527/2023, IA/6381/2023,
IA/6382/2023, IA/2862/2022, IA/5356/2022, IA/4119/2023,
IA/4232/2023, IA/5335/2023, IA/6058/2023, IA/4931/2023,
Inv.P/04/2024**

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

M/s. Saraya Industries Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 23.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Mr. Tanveer Zaki, Ms. Sana Ansari, Advs. for workers in IA/5335/2023.
Mr. Pawan Reley, Mr. Akshay Lodhi, Advs. in IA/660/2024.
Adv Mr. Karuna Nidhi in IA no. 6381/2023 & 6382/2023
Adv. Kunal Tyagi and Adv. Abhishek Verma in Inv.P/04/2024

For the SRA

:Mr. Ankur Mittal, Ms. Yashika Sharma, Advs. in IA/6058/2023.

For the Ex-Management

:Adv Karan Grover in IA No.2826/2022 and IA No.5122/2023

For the CoC
For the Purvanchal Vidyut Vitran Nigam Ltd.

:Ms. Ekta Choudhary Adv.

For the RP

:Mr. Pradeep Misra, Adv. in I.A. NO. 5356 of 2022.
:Adv Vinod Chaurasia, Mr. Abhishek Anand along with Mr. Karan Kohli and Ms. Palak Kalra, Advs for the RP in I.A No. 5122/2023 and I.A No. 6058/2023

ORDER

IA/6058/2023

Ld. Counsel on behalf of Resolution Professional and Ld. Counsel on behalf of SRA is present and submitted that in terms of the order dated 06.03.2024, they have filed their written submissions and the same is reflected on the e-portal. Order in the matter is **reserved**.

All other IAs may be listed on **21.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)